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Office Notes, Office Memorandum, of
Coram, Appearances, Tribunal's Orders
of Directions and Registrar's Orders

Tribunal's Orders

objection: point of limitation.

Per Tribunal.

Fixed for admission hearing
including point of limitation on
18/4/88

Jeerany
By Registrar

15/3
18/4

✓ Notices issued to the
Applicant & his Advocate
on dt 15/2/88
Sethanadbi
21-2-88

Notice dt 21/3/88 served
on Applicant ~~on~~ on 25/3/88.

29/3/88 *29/3*

Order dt 18/4/88 served
on R. No. 1 & 25/4/88 &
R. No. 3 on 26/4/88.

29/4/88

Order dt 18/4/88 served
Applicant & R. No. 2
on 26/4/88

2/5/88
15/5

18.4.1988

Heard Mr. G. S. Karkera, the
learned Advocate, for the applicant.
Mr. Karkera requests for permission
to withdraw this application with
liberty to file a fresh appli-
cation if necessary. He wants
to withdraw the application
in view of the letter dtd.
23rd March, 1988 from the Asstt.
Labour Commissioner (c) Bombay
We grant his request and
dispose of the application as
withdrawn with liberty to
the applicant to file a
fresh application if need be.

M (S) *M (A)*
MS.